

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Notification No. 27 /2016-Customs (N.T.)

New Delhi, the 18th February, 2016

G.S.R..... (E). – In exercise of the powers conferred by clause (aa) of sub- section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3,Sub-section (i) vide number G.S.R. 193(E), dated the 2nd April, 1997, namely:-

In the said notification, in the Table, against serial number 5, relating to the State of Haryana, in columns (3) and (4), after item (viii) and the entries relating thereto the following item and entries shall respectively be inserted, namely:-

(3)	(4)
“ (ix) Village Jattipur, near Samalkha, Panipat	Unloading of imported goods and loading of export goods” .

[F.No.434/21/2013-Cus.IV]

(Z.R.Kamili)
Director (Customs)

Note.- The principal notification No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.193. (E), dated the 2nd April, 1997 and last amended by notification No.148 /2015-CUSTOMS (N.T.), dated the 29th December, 2015 vide number G.S.R. 1003 (E), dated the 29th December, 2015